GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:2930 ANSWERED ON:12.12.2011 EVALUATION OF SCHEMES FOR WEAKER SECTIONS Kaswan Shri Ram Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any mechanism is in place to evaluate the institutions, trusts and organisations receiving funds under various schemes being run by the Government for the empowerment of the weaker sections in the country;
- (b) if so, the details thereof, State-wise;
- (c) the names of the institutions implementing the schemes for the empowerment of the weaker sections in the State including Rajasthan during the last three years and the amount of funds provided to them;
- (d) whether all the institutions have properly utilised these funds; and
- (e) if so, the details thereof and if not the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

(a) & (b): The Ministry provides funds to State Governments under its Centrally-sponsored Schemes, and to autonomous bodies, Non Governmental Organizations (NGOs) and to the Central Government Institutions under Central Sector Schemes for the empowerment of its target groups, namely, (i) Scheduled Castes, (ii) Other Backward Classes, (iii) Persons with disabilities, (iv) Senior citizens and (v) Victims of alcoholism and substance abuse through programmes for educational, economic and social development and rehabilitation as appropriate. The Ministry has put in place a uniform mechanism for monitoring its schemes being implemented through these agencies for all the States/Union Territories.

Ministry provides grants to NGOs based on the recommendations of the State Government Grant-in-aid Committees subject to satisfactory Inspection Reports, and also as per the norms and guidelines of the schemes. The utilization of grants-in-aid given to such institutions are thus monitored through (i) Inspection by officers of the concerned State Governments; (ii) National Institutes of the Ministry; and (iii) Officers of the Ministry when they undertake tours.

Ministry also sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to assess the implementation of the Schemes/ programmes as well as to check proper utilization of funds by various implementing agencies.

The performance of the schemes and programmes of the Ministry is also reviewed in the annual meetings organized by the Ministry with the senior representatives of the State Governments and Union Territory Administrations.

(c): The details of agencies implementing the schemes of the Ministry for empowerment of weaker sections in States including Rajasthan and the funds released to them during the last three years are given below:

(Amount in Rs. crore)

- S.No. Names of the Funds Provided implementing agencies
- 1 State Governments/State 7218.65 Channelizing Agencies
- 2 Apex Corporations under 704.25 the control of the Ministry
- 3 National Institutes and 223.61 Autonomous Bodies under the Ministry
- 4 Other Agencies such as 424.64 University Grants Commission,

Educational
Institutions of Excellence etc
Non Governmental Organizations 420.34

(d) & (e): Fresh/subsequent releases of grants to the implementing agencies during a year are made only on receipt of Utilization Certificates in respect of previous grants sanctioned which have become due.